

**(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-1 SECTION-1)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
(DEPARTMENT OF COMMERCE)
DIRECTORATE GENERAL OF FOREIGN TRADE
PUBLIC NOTICE NO 72 (RE-2003)/2002-2007
NEW DELHI, DATED THE 21 JULY 2004**

In exercise of the powers conferred under paragraph 2.4 and 2.29 of the export and import policy 2002-2007, the director General of foreign Trade hereby lays down the following procedures for export of certified organic products in super session of earlier public notice No 19 dated 11th June 2001 and Public Notice No. 25 dated 2nd July, 2001:-

1. "An agricultural product will be allowed to be exported as "organic product" only if it is Produced, Processed and packed under a valid Organic certificate issued by a certifying agency duly accredited by the national steering committee for organic product (NSCOP) set up by the Ministry of commerce & Industry (Department of commerce). The committee will function as the national Accreditation Body for the Purpose of accreditation of inspection and certification agencies."
2. The inspection and certification agencies accredited till date by APEDA, spices Board, coffee Board and Tea Board Shall be Deemed to have been accredited by the NSCOP and will be under the control of national Accreditation Body for the Purposes of accreditation of inspection and certification agencies for organic product.
3. The national programme for Organic Production (NPOP), which has been published by department of commerce in June, 2004 with a view to ensure orderly development of organic agriculture is annexed to this Public Notice.
4. This issues in Public Interest.

(GOPAL K. PILLAI)
DIRECTOR GENERAL OF FOREIGN TRADE
(Issued from file no. 01/91/180/000159/AM02/PC-III)

July 28, 2004